

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:439

ANSWERED ON:06.08.2013

. ALLOTMENT OF LAND FOR RELIGIOUS PURPOSES

Bansal Shri Pawan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chandigarh Administration has any policy for exemption from acquisition of land under religious places and for allotment of land for building places of worship of different religious denominations in the Union Territory;

(b) if so, the details thereof;

(c) the total number of such religious places and those which have been served different notices by the Chandigarh Administration; and

(d) the number of applications pending with the Administration for such allotment?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The policy for exemption from acquisition of land under religious places is as under:-

(i) If any religious structure which is a pucca structure with roof cast by way of slab or roof with wooden battens is pre-existing before the Section-4 notification, such a structure alongwith circulation space equivalent to twice the constructed portion shall be exempted from acquisition. If any of the pre-existing structures were to interfere with the main elements of planning, then such a structure shall be got acquired with the condition that it would be accommodated in the sites carved out in the lay out plan of the sector for religious structures. Developmental charges per. sq. yd would be got calculated by the Engineering Department and these charges would be payable by the managers/ owners/ trustees of the exempted structures for the entire area left out of

acquisition. In the event of relocation of a structure where it is interfering with planning, compensation would be payable to the person concerned for land and structure as per general principles followed in case of all such unauthorized structures and cost of land for the religious site in the sector that would be allotted is chargeable in consonance with the general policy.

ii) Policy for allotment of land

The UT Chandigarh Administration have notified the scheme named "Allotment of Land to various Bodies/Associations/ Trust/ Organizations of Religious, Charitable, Cultural, Social Nature and Governments/Semi Government Organization and its Autonomous Bodies on lease hold basis in Chandigarh Scheme, 2005".

(c): 08 lessees/institutions have been issued notices on account of non-payment and proceedings are pending in the court of Land Acquisition Officer (exercising the powers of the Estate Officer, UT, Chandigarh). 26 notices have also been issued to such allottees for building violations and 02 notices for misuse.

(d): 76 applications for allotment of land for religious and charitable purpose are pending.